

ANNEXURE 6

Name of the corporate debtor: HARI MACHINES LTD;

Date of commencement of liquidation: 16th November 2018;

List of stakeholders as on : 27.05.2023

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received			Details of claim admitted						Amount of claim rejected	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed?(Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted	Amount of contingent claim				Amount of any mutual dues, that may be set-off
1	POONAM ELECTRICALS	10-12-2018	72,02,486.79	42,90,719.85	Supply of goods and services	-	Not applicable	-	1.00	-	-	29,11,766.94	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.
2	SUNSHRI ENGINEERS	11-12-2018	1,19,33,798.00	1,18,79,601.00	Supply of goods and services	-	Not applicable	-	2.78	-	-	54,197.00	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
3	INDIA FORGINGS & ENGINEERING PVT LTD	13-12-2018	2,14,61,735.00	2,14,61,735.00	Supply of goods and services	-	Not applicable	-	5.02	-	-	-	-	Principle Amount Admitted After Confirmation Of Books From The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
4	RAMNATH IRON AND STEEL INDUSTRIES	14-12-2018	36,07,742.00	36,07,742.00	Supply of goods and services	-	Not applicable	-	0.84	-	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor, Interest Amount Admitted As The Interest Clause Was Mentioned In The Invoices.
5	SCAN STEELS LIMITED	19-12-2018	39,53,450.00	-	Supply of goods and services	-	Not applicable	-	-	-	-	39,53,450.00	-	The Claim Was Rejected Because It Was Received On 19-12-2018 I.E. After The Due Date. The Due Date Was 16.12.2018. (Last Date For Submission Of The Claim)
6	SUBHAM ENTERPRISES	15-12-2018	8,14,037.61	5,04,028.00	Supply of goods and services	-	Not applicable	-	0.12	-	-	3,10,009.61	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.
7	BENSON ENGINEERS (P) LTD	15-12-2018	96,30,080.97	96,30,080.97	Supply of goods and services	-	Not applicable	-	2.25	-	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
8	ECONOMIC TRANSPORT ORGANISATION LTD	14-12-2018	34,91,594.00	34,53,961.00	Supply of goods and services	-	Not applicable	-	0.81	-	-	37,633.00	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor, Interest Amount Was Admitted As The Interest Clause Was Mentioned In The Invoices.
9	GIRI CONSTRUCTION CO	14-12-2018	16,24,260.00	16,24,260.00	Supply of goods and services	-	Not applicable	-	0.38	-	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor.
10	PILANIA ROAD CARRIERS	15-12-2018	53,77,800.00	53,77,800.00	Supply of goods and services	-	Not applicable	-	1.26	-	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor.

Sl. No.	Name of creditor	Details of claim received			Details of claim admitted					Amount of claim rejected	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed?(Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted				Amount of contingent claim
11	M/S KEDARNATH AGARWAL	14-12-2018	50,13,249.00	50,13,249.00	Supply of goods and services	-	Not applicable	-	1.17	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor.
12	TECTONICS INDUSTRIAL ENTERPRISE	15-12-2018	36,28,187.00	35,12,775.00	Supply of goods and services	-	Not applicable	-	0.82	-	-	1,15,412.00	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor, Interest Amount Was Admitted As The Interest Clause Was Mentioned In The Invoices.
13	STERLITE METAL INDUSTRIES	13-12-2018	3,77,92,976.60	3,77,92,976.60	Supply of goods and services	-	Not applicable	-	8.83	-	-	-	Principle Amount Admitted After Confirmation Of Books From The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
14	YOKOGAWA INDIA LTD	14-12-2018	14,72,621.00	14,72,621.00	Supply of goods and services	-	Not applicable	-	0.34	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor.
15	PREMIER EQUIPMENT & FABRICATOR	16-12-2018	8,56,502.76	5,57,325.00	Supply of goods and services	-	Not applicable	-	0.13	-	-	2,99,177.76	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor,For Interest Amount The Creditor Has Not Shared With Us Any Contract,Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.
16	PREMIER TRANSPORT LTD	15-12-2018	21,38,218.00	10,23,150.00	Supply of goods and services	-	Not applicable	-	0.24	-	-	11,15,068.00	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. We Have Sent An Email Dated : 05.01.2019 Sought For Interest Calculation Sheet, Clarification And Other Details For Interest Amount,But We Have Not Received Any Reply From The Creditor Till The Date Of Admission Of Claim,Hence Interest Amount Not Admitted.
17	POSITIVE METERING PUMPS (I) PVT LTD	15-12-2018	11,38,498.00	11,38,498.00	Supply of goods and services	-	Not applicable	-	0.27	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.Also The Msme Council Passed An Order On 16.11.2018 And Give Direction To Hari Machines Limited To Pay The Outstanding Dues.
18	ANJANI ARTS	15-12-2018	8,19,950.00	8,19,950.00	Supply of goods and services	-	Not applicable	-	0.19	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor.
19	KSB LIMITED	14-12-2018	45,94,989.00	29,68,983.00	Supply of goods and services	-	Not applicable	-	0.69	-	-	16,26,006.00	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract,Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.

Sl. No.	Name of creditor	Details of claim received			Details of claim admitted						Amount of claim rejected	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed?(Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted	Amount of contingent claim				Amount of any mutual dues, that may be set-off
20	ROSHAN ENGINEERS	15-12-2018	24,22,702.51	24,22,702.51	Supply of goods and services	-	Not applicable	-	0.57	-	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
21	EFFICIENT ROADWAYS	14-12-2018	35,13,472.00	23,86,870.00	Supply of goods and services	-	Not applicable	-	0.56	-	-	11,26,602.00	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted. Also We Sent An Email To The Creditor On 05.01.2019 For Further Clarification Regarding Interest Amount But No Reply Received From Them Till The Date Of Admission Of Claim, So Interest Amount Not Admitted.
22	SHREE JAGANNATH CARRIERS PVT LTD	14-12-2018	1,40,56,294.79	72,20,311.79	Supply of goods and services	-	Not applicable	-	1.69	-	-	68,35,983.00	-	Principle Amount Admitted After Confirmation Of Books From The Corporate Debtor, For Interest Amount The Creditor Has Shared With Us The Invoices In Which The Interest Clause Was Mentioned, Hence Interest Amount Admitted.
23	SHREE JAGANNATH ENGINEERS PVT LTD	14-12-2018	6,87,16,897.00	6,81,52,581.00	Supply of goods and services	-	Not applicable	-	15.93	-	-	5,64,316.00	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
24	SRI BALAJI LOGISTIC	14-12-2018	1,09,70,507.00	43,24,399.00	Supply of goods and services	-	Not applicable	-	1.01	-	-	66,46,108.00	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Also We Sent An Email To The Creditor On 05.01.2019 For Further Clarification Regarding Interest Amount But No Reply Received From Them Till The Date Of Admission Of The Claim. Hence Interest Amount Not Admitted.
25	NLMK INDIA SERVICE CENTRE PVT LTD	07-12-2018	29,05,011.00	19,41,710.00	Supply of goods and services	-	Not applicable	-	0.45	-	-	9,63,301.00	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.

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		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed?(Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted				Amount of any mutual dues, that may be set-off
26	TOSHNIWAL INDUSTRIES PVT LTD	07-12-2018	20,07,893.00	20,07,893.00	Supply of goods and services	-	Not applicable	-	0.47	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
27	THEJO ENGINEERING LIMITED	03-12-2018	63,24,090.14	38,69,858.00	Supply of goods and services	-	Not applicable	-	0.90	-	-	24,54,232.14	Principle Amount Admitted After Confirmation From Books Of the Corporate Debtor. For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.
28	TECHNO SPARES & SALES CORPORATION	06-12-2018	57,31,585.00	57,31,585.00	Supply of goods and services	-	Not applicable	-	1.34	-	-	-	Principle Amount Admitted After Confirmation From Books Of the Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
29	SYSTEMS INDIA	11-12-2018	88,10,036.00	88,10,036.00	Supply of goods and services	-	Not applicable	-	2.06	-	-	-	Principle Amount Admitted After Confirmation From Books Of the Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
30	SHREE MAHABIR ASSOCIATES	15-12-2018	19,25,775.00	19,25,775.00	Supply of goods and services	-	Not applicable	-	0.45	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor.
31	SHREE MAHABIR SERVICE STATION	15-12-2018	1,33,691.00	1,33,691.00	Supply of goods and services	-	Not applicable	-	0.03	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor.
32	SAGAR SALES CORPORATION	13-12-2018	6,26,081.00	6,15,179.00	Supply of goods and services	-	Not applicable	-	0.14	-	-	10,902.00	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor.
33	PUMA SECURITY SERVICES PVT LTD	14.12.2018	13,46,267.00	13,19,651.00	Supply of goods and services	-	Not applicable	-	0.31	-	-	26,616.00	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor. (Net Of Tds)
34	VISHESH ENTERPRISE	14-12-2018	19,75,705.19	18,98,571.19	Supply of goods and services	-	Not applicable	-	0.44	-	-	77,134.00	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. For Interest Amount The Creditor Has Shared With Us The Invoices In Which The Interest Clause Was Mentioned, Hence Interest Amount Admitted.

Sl. No.	Name of creditor	Details of claim received			Details of claim admitted					Amount of claim rejected	Amount of claim under verification	Remarks, if any		
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed?(Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off
35	PRAXAIR INDIA PVT LTD	15-12-2018	52,13,968.00	27,83,083.00	Supply of goods and services	-	Not applicable	-	0.65	-	-	24,30,885.00	-	Principle Amount Admitted After Confirmation Of Books From The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract,Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, For Further Clarification Regarding Interest Amount We Have Sent Email To The Creditor On 05.01.2019 But No Reply Received From Us From Their End Till The Date Of Admission Of The Claim.Hence Interest Amount Not Admitted.
36	SIDHARTH CHEMICAL	20-12-2018	1,52,26,942.00	-	Supply of goods and services	-	Not applicable	-	-	-	-	1,52,26,942.00	-	Claim Rejected As The Claim Was Received After Due Date.
37	CDSL	17-12-2018	25,892.00	-	Supply of goods and services	-	Not applicable	-	-	-	-	25,892.00	-	Claim Rejected As The Claim Was Received After Due Date.
38	LAAP INDIA PVT LTD	21-12-2018	61,17,885.30	-	Supply of goods and services	-	Not applicable	-	-	-	-	61,17,885.30	-	Claim Rejected As The Claim Was Received After Due Date. Also The Creditor Filed Form B, Which Is Not In Accordance With Liquidation Regulation.
39	VEDVYAS ENGINEERING WORK	12-12-2018	4,27,93,692.38	3,81,20,400.23	Supply of goods and services	-	Not applicable	-	8.91	-	-	46,73,292.15	-	Claim Admitted As The Msmec, Odisha, Passed An Award In Favour Of The Creditor Vide Order Dated: 14.01.2016
40	SREE VINAYAK TRANSPORT	14-12-2018	29,26,144.00	14,06,800.00	Supply of goods and services	-	Not applicable	-	0.33	-	-	15,19,344.00	-	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract,Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.
41	MALA SINGH	13-12-2018	33,000.00	32,670.00	Supply of goods and services	-	Not applicable	-	0.01	-	-	330.00	-	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor. (Net Of Tds)
42	SUBRATA SWAIN	08-12-2018	19,800.00	19,384.00	Supply of goods and services	-	Not applicable	-	0.00	-	-	416.00	-	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor. (Net Of Tds)
43	RAM NARAYAN SINGH	08-12-2018	16,67,092.00	1,73,703.00	Supply of goods and services	-	Not applicable	-	0.04	-	-	14,93,389.00	-	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor. (Net Of Tds)
44	SUNIL KUMAR PRASAD	12-12-2018	1,99,421.00	47,855.00	Supply of goods and services	-	Not applicable	-	0.01	-	-	1,51,566.00	-	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor. (Net Of Tds)
45	SONI ROLLERS PVT. LTD.	Delay of submission condoned by NCLT	72,95,362.79	72,59,556.79	Supply of goods and services	-	Not applicable	-	1.70	-	-	35,806.00	-	Principle Amount Admitted After Confirmation Of Books From The Corporate Debtor,For Interest Amount The Creditor Has Shared With Us The Invoices In Which The Interest Clause Was Mentioned, Hence Interest Amount Admitted.

Sl. No.	Name of creditor	Details of claim received			Details of claim admitted					Amount of claim rejected	Amount of claim under verification	Remarks, if any		
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed?(Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off
46	SURABHI INTERNATIONAL	Delay of submission condoned by NCLT	25,82,494.24	25,82,494.00	Supply of goods and services	-	Not applicable	-	0.60	-	-	0.24	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor
47	SHREE SAMTAINATH ENTERPRISES PRIVATE LIMITED	Delay of submission condoned by NCLT	85,36,502.00	85,08,754.00	Supply of goods and services	-	Not applicable	-	1.99	-	-	27,748.00	-	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
48	MECHANO ENGINEERS	Delay of submission condoned by NCLT	4,55,900.32	4,55,900.32	Supply of goods and services	-	Not applicable	-	0.11	-	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor
49	NANDY ENGINEERING CORPORATION	Delay of submission condoned by NCLT	12,65,672.24	12,62,462.00	Supply of goods and services	-	Not applicable	-	0.30	-	-	3,210.24	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor
50	RELIANCE FABRICATIONS (P) LTD	Delay of submission condoned by NCLT	1,09,61,562.24	1,09,61,562.24	Supply of goods and services	-	Not applicable	-	2.56	-	-	-	-	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
51	SUBTLEWEIGH ELECTRIC (INDIA) PVT LTD	Delay of submission condoned by NCLT	44,93,240.07	36,23,580.70	Supply of goods and services	-	Not applicable	-	0.85	-	-	8,69,659.37	-	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.
52	SOMANI ENGINEERING ENTERPRISES	Delay of submission condoned by NCLT	88,22,852.00	88,22,852.00	Supply of goods and services	-	Not applicable	-	2.06	-	-	-	-	Principal And Interest Amount Admitted, As Per The Award Dated: 29.05.2019, Under Msmed Act
53	KAMAL TRADING COMPANY	Delay of submission condoned by NCLT	7,37,637.00	7,34,283.00	Supply of goods and services	-	Not applicable	-	0.17	-	-	3,354.00	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor
54	UTKAL WOOD INDUSTRIES	Delay of submission condoned by NCLT	10,40,271.00	10,40,271.00	Supply of goods and services	-	Not applicable	-	0.24	-	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor
55	TRIDENT FABRICATORS (P) LTD	Delay of submission condoned by NCLT	84,27,124.00	42,92,982.00	Supply of goods and services	-	Not applicable	-	1.00	-	-	41,34,142.00	-	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.
56	SANJAY & CO	Delay of submission condoned by NCLT	3,26,860.00	3,26,447.00	Supply of goods and services	-	Not applicable	-	0.08	-	-	413.00	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor

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		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/attachment removed?(Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted				Amount of contingent claim
57	KAMDHENU AIR SERVICE	Delay of submission condoned by NCLT	13,69,750.00	13,69,750.00	Supply of goods and services	-	Not applicable	-	0.32	-	-	-	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor
58	MANDAL PACKERS AND MOVERS	Delay of submission condoned by NCLT	7,24,269.84	5,54,219.00	Supply of goods and services	-	Not applicable	-	0.13	-	-	1,70,050.84	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.
59	MAHENDRA ENGINEERS	Delay of submission condoned by NCLT	2,94,01,655.00	1,48,95,793.96	Supply of goods and services	-	Not applicable	-	3.48	-	-	1,45,05,861.04	Principle Amount Admitted After Confirmation From Books Of The Corporate Debtor, For Interest Amount The Creditor Has Not Shared With Us Any Contract, Agreement, Invoices Or Purchase Orders In Which The Interest Clause Was Mentioned, Hence Interest Amount Not Admitted.
60	VINAYAK ENTERPRISE	Delay of submission condoned by NCLT	13,72,880.00	13,66,116.00	Supply of goods and services	-	Not applicable	-	0.32	-	-	6,764.00	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor
61	UTKAL ENGINEERS PVT. LTD.	Delay of submission condoned by NCLT	1,84,86,620.00	1,22,15,204.00	Supply of goods and services	-	Not applicable	-	2.85	-	-	62,71,416.00	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor
62	UNION ROADWAYS LIMITED	Delay of submission condoned by NCLT	88,33,401.00	74,51,491.00	Supply of goods and services	-	Not applicable	-	1.74	-	-	13,81,910.00	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. For Interest Amount The Creditor Has Shared With Us The Invoices In Which The Interest Clause Was Mentioned, Hence Interest Amount Admitted.
63	ATO(I) LTD	Delay of submission condoned by NCLT	23,83,655.00	23,83,655.00	Supply of goods and services	-	Not applicable	-	0.56	-	-	-	Principle Amount Admitted After Confirmation From Books Of the Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
64	WEDEL EXPRESS INDIA PVT. LTD.	Delay of submission condoned by NCLT	17,76,475.00	15,85,357.00	Supply of goods and services	-	Not applicable	-	0.37	-	-	1,91,118.00	Principle Amount Admitted After Confirmation From The Books Of The Corporate Debtor. For Interest Amount The Creditor Has Shared With Us The Invoices In Which The Interest Clause Was Mentioned, Hence Interest Amount Admitted.
65	M/S SAIROSE HEAVY ENGINEERING INDIA PVT. LTD.	Delay of submission condoned by NCLT	1,37,93,298.00	1,37,68,085.00	Supply of goods and services	-	Not applicable	-	3.22	-	-	25,213.00	Principle Amount Admitted After Confirmation From Books Of the Corporate Debtor. Interest Amount Admitted As The Creditor Is Registered Under Msme Act.
66	METALLOYDS	Delay of submission condoned by NCLT	12,87,500.00	12,87,500.00	Supply of goods and services	-	Not applicable	-	0.30	-	-	-	Principle Amount Admitted After Confirmation From Books Of the Corporate Debtor

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		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed?(Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted				Amount of any mutual dues,that may be set-off
67	M.K.ENTERPRISE	Delay of submission condoned by NCLT	12,10,137.00	12,10,137.00	Supply of goods and services	-	Not applicable	-	0.28	-	-	-	Principle Amount Admitted After Confirmation From Books Ofthe Corporate Debtor
68	RAJNIKANT BROTHERS	Delay of submission condoned by NCLT	10,54,290.00	10,49,676.00	Supply of goods and services	-	Not applicable	-	0.25	-	-	4,614.00	Principle Amount Admitted After Confirmation From Books Ofthe Corporate Debtor
69	SIDHARTH CHEMICALS	Delay of submission condoned by NCLT	1,52,26,942.00	1,52,26,942.00	Supply of goods and services	-	Not applicable	-	3.56	-	-	-	Principal And Interest Amount Admitted, As Per The Award Dated: 29.05.2016, Under Msmed Act
70	HITKARNI CASTING CENTRE	Delay of submission condoned by NCLT	25,10,062.00	25,10,062.00	Supply of goods and services	-	Not applicable	-	0.59	-	-	-	Principal And Interest Amount Admitted, As Per The Award Dated: 30.07.2016 , Under Msmed Act
71	SCAN STEELS LIMITED	Delay of submission condoned by NCLT	39,53,450.00	-	Supply of goods and services	-	Not applicable	-	-	-	-	39,53,450.00	Amount Rejected As No Balance Reflected In The Books Of Accounts Of The Corporate Debtor.
72	PREMIER POWER PRODUCTS	Delay of submission condoned by NCLT	5,43,633.00	5,43,633.00	Supply of goods and services	-	Not applicable	-	0.13	-	-	-	Principle Amount Admitted After Confirmation From Books Ofthe Corporate Debtor
73	MINZ GAS & PROVISIONS	Delay of submission condoned by NCLT	5,56,204.00	5,56,204.00	Supply of goods and services	-	Not applicable	-	0.13	-	-	-	Principle Amount Admitted After Confirmation From Books Ofthe Corporate Debtor
74	VIRAJ PROFILES LIMITED	Delay of submission condoned by NCLT	5,83,09,684.67	2,85,35,000.00	Supply of goods and services	-	Not applicable	-	6.67	-	-	2,97,74,684.67	Principle Amount Admitted.The Interest Amount was not admitted as the no interest clause was mentioned in the purchase order through which the creditor can charge the interest.Amount Admitted.
			54,99,81,404.45	42,78,54,134.15					100.00			12,21,27,270.30	